

**No.F.22012/2/2020-HM/COVID-19**  
**GOVERNMENT OF MIZORAM**  
**HOME DEPARTMENT**  
\*\*\*\*\*

*Aizawl, 22<sup>nd</sup> of May, 2020*

**ORDER**

Consequent upon the announcement of resumption of domestic flights w.e.f 25<sup>th</sup> May, 2020 by the Ministry of Civil Aviation, Government of India, and in view of the current CoVid-19 pandemic situation, it is necessary to lay down certain guidelines and procedure to be followed by persons entering the State of Mizoram by flight through Lengpui Airport. Therefore, in the interest of public service, it is hereby ordered that all permanent residents of Mizoram and all Government servants stranded outside the State due to CoViD-19 lockdown who intend to enter Mizoram by flight through Lengpui Airport shall abide by the following rules and procedure with immediate effect and until further orders:

- 1) All such persons shall intimate their flight & ticket details to the resident representative of the Government of Mizoram (Resident Commissioner, New Delhi/Jt. Resident Commissioner, Kolkata/Dy Resident Commissioner, Guwahati/Shillong/Silchar) located in the station where they are currently stranded. In States/cities where a resident representative (Mizoram House) is not located, such details may be reported through the nearest Mizo Welfare Associations. Such persons shall give their full particulars as per the proforma attached in Annexure 1. Any person furnishing false information or found to conceal information shall be liable to be penalised.
- 2) No person shall board any flight bound for Lengpui Airport without obtaining prior permission from Home Department, Government of Mizoram, and any person arriving at Lengpui Airport without movement permit shall not be allowed to leave the airport.
- 3) The list of passengers shall be sent to the Chairman, Task Group on Migrant Workers & Stranded Travellers who shall submit a compiled list for every flight, destination-district-wise, to Home Department **by 2:00 P.M of the day prior to the date of departure** of the flight, for approval.
- 4) All persons arriving at Lengpui Airport shall undergo mandatory screening for CoVid-19 symptoms and Rapid Antibody Test, or as prescribed by the State Government from time to time.
- 5) All persons arriving at Lengpui Airport from areas declared as Red Zones by the Ministry of Health & Family Welfare, Government of India shall undergo RT-PCR test after arrival at their respective quarantine locations, in addition to the Rapid Antibody Test done at Lengpui Airport.

- 6) All persons shall undergo mandatory quarantine for 14 days as assigned by the respective Deputy Commissioners.
- 7) All persons arriving by flight at Lengpui Airport shall proceed to their respective quarantine facilities via their designated arrival/transit points as applicable, only by means of transportation arranged by the Deputy Commissioners concerned. No other pick-up arrangement shall be allowed unless permitted by the same authority.
- 8) Until further orders, persons other than those mentioned in the first paragraph, shall obtain prior permission of Home Department, Government of Mizoram before booking their flight tickets for Lengpui airport.
- 9) In addition to the procedure aforementioned, all persons arriving at Lengpui Airport shall abide by the SOPs prescribed by the Government of Mizoram, as well as the guidelines issued by the Ministry of Civil Aviation, Government of India vide Order No.AV.29017/5/2020-DT dated 21.05.2020 which is available in the Ministry's website at [www.civilaviation.gov.in](http://www.civilaviation.gov.in). As per the pre-departure guidelines issued by the MoCA, all passengers shall certify the status of their health through the Aarogya Setu mobile app, or through a self-declaration form as given in Annexure 2.

**Sd/- LALNUNMAWIA CHUAUNGO**

Chief Secretary to the Govt. of Mizoram

**Memo No.F.22012/2/2020-HM/COVID-19 : Aizawl, 22<sup>nd</sup> of May, 2020**

**Copy to:**

1. Secretary to Governor, Mizoram.
2. PS to Chief Minister, Mizoram.
3. PS to Deputy Chief Minister, Mizoram
4. PS to Speaker/Ministers/Dy Speaker/Ministers of State/Govt. Dy Chief Whip/Vice-Chairman, State Planning Board, Mizoram.
5. Sr PPS to Chief Secretary, Govt. of Mizoram.
6. PS to Addl Chief Secretary, Govt. of Mizoram.
7. Joint Secretary (NE), Ministry of Home Affairs, Govt of India, New Delhi.
8. All Administrative Heads of Department, Government of Mizoram.
9. All Heads of Department, Government of Mizoram.
10. All Task Groups on CoVid-19 constituted by DM&R Department, Mizoram.
11. Nodal Officer for Coordination with Ministry of Railways & Other States, Mizoram.
12. Principal Consultant, Civil Aviation Wing, GAD, Govt. of Mizoram.
13. All Deputy Commissioners, Mizoram.
14. All Mizoram Houses.
15. All Chairman/Coordinator, Mizo Welfare Associations.
16. Guard file.

  
(RAMDINLIANI)

**Additional Secretary to the Govt. of Mizoram  
Home Department**

**DETAILS OF STRANDED RESIDENTS OF MIZORAM ARRIVING BY FLIGHT FROM \_\_\_\_\_**

Sl. No	NAME, AGE & GENDER	CONTACT NO	FULL POSTAL ADDRESS IN MIZORAM	EPIC/ AADHAR NO	FULL POSTAL ADDRESS IN PRESENT LOCATION	FLIGHT NO/ AIRLINE	DATE & TIME OF ARRIVAL AT LENGPUI AIRPORT	CATEGORY OF COVID-19 ZONE OF PRESENT LOCATION
1								
2								
3								
4								
5								
6								
7								
8								
9								
10								

\* Compilation to be done district-wise.

**Annexure 2**

**SELF DECLARATION FORM FOR AIR PASSENGERS**

- i. I/we am/are not residing in any containment zone.
- ii. I/ we am/are not suffering from any fever/cough/any respiratory distress.
- iii. I/we am/are not under quarantine.
- iv. If I/we develop any of the above-mentioned symptoms I/we shall contact the concerned health authorities concerned immediately.
- v. I/we have not tested CoVid-19 positive in last two months.
- vi. I/we am/are eligible to travel as per the extant norms.
- vii. I/we shall make my/our mobile number / contact details available to the airlines whenever required by them.
- viii. I/we understand that if I/we undertake the air journey without meeting the eligibility criteria I/we would be liable to penal action.
- ix. I/we undertake to adhere to the health protocol prescribed by the destination State / UT

Name of Passenger

Signature

\_\_\_\_\_

\_\_\_\_\_

Note: In case a single PNR is issued for more than one passenger, the declaration would be deemed to cover all the passengers mentioned in the PNR.  
I.e. One form may be used for passengers having the same PNR.